

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

## ORIGINAL APPLICATION NO.170/01143/2019

**DATED THIS THE 4<sup>TH</sup> DAY OF DECEMBER, 2020**

## **CORAM:**

## **HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

## **HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(By Shri B. Venkateshan.... Advocate)

vs.

1. Union of India,  
Rep. by the Secretary,  
Department of Post,  
Dak Bhavan,  
New Delhi-110 001

2. The Post Master General,  
N.K. Region,  
Dharwad- 580 001

(By Shri M.V. Rao, Counsel for Respondents)

**O R D E R (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset, Shri M.V. Rao, learned counsel representing the respondents submitted that during pendency of the present Original Application, the enquiry proceedings contemplated against the applicant have been concluded. Even the order of penalty has also been passed by the Disciplinary Authority on 02.06.2020.

2. Shri Rao, has also produced a copy of the order dated 11.09.2020, issued by the respondents vide which, a sum of Rs. 76,010/- has been released to applicant towards payment of ex-gratia at the rate of 25% of TRCA. Copy of the order dated 11.09.2020, as produced by Shri Rao, during the course of the hearing, is ordered to be taken on record.

3. In view of the above, nothing survives in the present Original Application and the same is disposed of having been rendered infructuous.

4. However, the applicant shall be at liberty to file a fresh Original Application in case he still remains dissatisfied with the orders passed by the respondents during pendency of the present Original Application.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

vmr

